

THE BOMBAY REPEALING AND AMENDING ACT, 1955

[Text as on 21st November 2023]

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BOMBAY ACT NO. II OF 1955¹

[THE BOMBAY REPEALING AND AMENDING ACT. 1955.]

[This Act received the assent of the Governor on the 15th March 1955; assent was first published in the *Maharashtra Government Gazette*, Extraordinary No. 02, Part IV, on the 16th March 1955.]

An Act to repeal certain enactment and to amend certain other enactments.

WHEREAS it is expedient to repeal certain enactment and to amend certain other enactments for the purposes hereinafter appearing; It is hereby enacted in the Sixth Year of the Republic of India as follows :—

- 1. Short title.**— This Act may be called the Bombay Repealing and Amending Act, 1955.
- 2. Repeal of certain enactment.**— The enactment specified in the First Schedule is hereby repealed to the extent mentioned in the fourth column thereof.
- 3. Amendment of certain enactments.**— The enactments specified in the Second Schedules are hereby amended to the extent and in the manner mentioned in the fourth column thereof.

¹ For Statement of Objects and Reasons of the L. C. Bill No. I of 1955, see *Bombay Government Gazette*, 1955, Extraordinary No. 11, Part V, dated 15th January 1955, pages 31-33.

THE FIRST SCHEDULE

REPEAL

(See Section 2.)

Year. 1	No. 2	Short title. 3	Extent of repeal. 4
1912	VI	The Bombay Medical Act, 1912	Section 9A.

THE SECOND SCHEDULE

AMENDMENTS

(See Section 3.)

Year. 1	No. 2	Short title. 3	Extent of Amendment. 4
1901	III	The Bombay District Municipal Act. 1901.	In section 48, in sub-section (1), in clause (j) for the words “use or consumption” the words “consumption, use or sale” shall be substituted.
1908	XVI	The Indian Registration act, 1908, in its application to the State of Bombay.	In section 69, clause (gg) of sub-section (1) as inserted by the Indian Registration (Bombay Amendment) Act, 1930 (Bom. XVII of 1930), shall be re-lettered as clause (ggg).
1912	VI	The Bombay Medical Act, 1912.	(1) In section 2, - (i) in sub-section (3), after the words “The President” the words “and Vice-President” shall be inserted. (ii) in sub-section (4) for the words “the president and members” the words “the President and Vice-President and other members” shall be substituted. (2) In section 3, in sub-section (1) for the words “The President and members” the words “The President, Vice-President and other members” shall be substituted. (3) In section 4, after the words “in the absence of the President” the words “the Vice-President and in the absence of both” shall be inserted.

Year. 1	No. 2	Short title. 3	Extent of Amendment. 4
1925	XVIII	The Bombay Municipal Boroughs Act, 1925.	In section 61, in clause (n) of sub-section (1) for the words "use or consumption" the words "consumption, use or sale" shall be substituted.
1938	XXVI	The Bombay Medical Practitioners' Act, 1938.	In section 18A, to sub-section (1), the following proviso shall be added and shall be deemed always to have been added, namely :— "Provided that the renewal fee due on 31 st day of December 1954 may be paid not later than the 31 st day of March 1955."
1939	XXII	The Bombay Agricultural Produce Markets Act, 1939.	After section 21A, the following new section shall be inserted, namely :— "21B. Chairman, Vice-Chairman, members, secretary and servants of market committee to be public servants.— The Chairman, the Vice-Chairman, the members, the secretary and other officer's and servants of a Market Committee shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code (XLV of 1860)."
1947	LXI	The Bombay Primary Education Act, 1947.	(1) In section 2, after clause (10), the following clause shall be inserted, namely:— "(10A) 'Educational Inspector of the district' means the Educational Inspector appointed for a district or group of districts;" (2) In sections 23, 24 and 34 for the words "Educational Inspector of the division" the words "Educational Inspector of the district" shall be substituted. (3) In section 49, in sub-section (2) after the words "Educational Inspector" the words "of the district" shall be inserted.

Year. 1	No. 2	Short title. 3	Extent of Amendment. 4
1951.	XLVIII	The Bombay Homoeopathic Act, 1951.	In section 19, to sub-section (2), the following proviso shall be added, namely :— “Provided that in respect of persons eligible for registration under sub-clause (b) of clause (i) of sub-section (3) of section 18, such applications for registration may be made to the Registration Tribunal before the expiry of two months from the date of the coming into force of the Bombay Repealing and Amending Act, 1955 (Bom. II of 1955).”
1953	XLIII	The Bombay Merged Territories (Ankadia Tenure Abolition) Act, 1953,	(1) In the preamble, in sub-section (2) of section 1, and sub-clause (ii) of clause (b) of sub-section (1) of section 2 after the word “Malpur,” the word “Ambaliara,” and after the words “Deogadh Baria” the words “and of the former estate of Ramas”, and (2) in the Second Schedule, in the heading after the word “Malpur,” the word “Ambaliara,” and after the word “States” the words “and of the former estate of Ramas”, shall be inserted and shall be deemed always to have been inserted.
1954	XIV	The Bombay Nurses, Midwives and Health Visitors Act, 1954.	(1) In section 2, to clause (g), the words “and an auxiliary nurse and midwife” shall be added. (2) In section 29, in clause (c) of sub-section (2) after the words “and examinations” the brackets and words “(including those for auxiliary nurses and midwives)” shall be inserted.

Year. 1	No. 2	Short title. 3	Extent of Amendment. 4
1954	XLI	The Bombay Village Industries Act, 1954.	For section 32, the following shall be substituted, namely :— “ 32. Saving. — For the avoidance of doubt, it is hereby declared that nothing in this Act shall apply to or be deemed to apply to any industry, the control of which by the Union is declared by Parliament by law to be expedient in the public interest.”